

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1883 of 2026

Shatrudhan Prasad Singh	Versus	 Petitioner
The State of Bihar through the Principal Secretary, Department of Home, Govt. of Bihar, Patna and Others		 Respondents

Appearance :

For the Petitioner	:	Mr. Prafulla, Advocate Mr. Aayush Abhishek, Advocate
For the State	:	Mr. S.D. Sanjay, A.G. Mr. Mohit Agarwal, AC to AG Mr. Shashwat Agarwal, AC to AG

CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE SUNIL DUTTA MISHRA
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

2 03-09-2026 Let the State of Karnataka through its Chief Secretary and the Director General of Police, State of Karnataka be added as Respondent Nos. 5 and 6 respectively in course of the day.

2. A perusal of the writ application would show that two persons, namely, Alok @ Ambani and Aman Kumar have been taken into custody in the State of Bihar within the district of Vaishali by Karnataka Police and according to the petitioner, they have been taken away by Karnataka Police without following the mandate of law and the guidelines given in this regard by the Hon'ble Supreme Court of India. It is submitted that neither the local police station was informed nor transit remand of those persons were taken from the competent court within whose jurisdiction the persons were taken into custody. This has happened on 12th of August, 2026.



3. The State of Bihar and its authorities are represented by the learned Advocate General assisted by Mr. Shashwat Agarwal, learned Advocate.

4. Issue notice to the Respondent Nos. 5 & 6 by registered post for which requisites etc. must be filed by 5th September, 2026. The notice shall also be sent through their official email. The learned Advocate General, Bihar shall inform about it to his counter part, the learned Advocate General of the State of Karnataka by day after tomorrow.

5. Since the matter requires urgent hearing, we expect that the State of Bihar as well as the State of Karnataka through their competent authorities/officers shall file their respective affidavits giving entire narration of the manner in which and the reasons for which these two persons have been taken away, they will disclose their whereabouts and the judicial process, if any, followed in the matter of their arrest.

6. List this matter on 16th September, 2026 under the same heading maintaining its position.

(Rajeev Ranjan Prasad, J)

(Sunil Dutta Mishra, J)

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